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C.A.No. 6289-6290 OF 1999

ITEM No.1-A

(For judgment)

Court No.8

SECTION III

S U P R E M E C O U R T O F I N D I A

CIVIL APPEAL NOS.6289-6290 OF 1999

M/s. Castrol India Limited Appellant (s)

VERSUS

Commissioner of Central Excise, Calcutta-Respondent (s)

(HEARD BY HON'BLE RUMA PAL, ARIJIT PASAYAT AND C.K. THAKKER, JJ.)

Date : 25/02/2005 These Petitions were called on for
pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

RECORD OF PROCEEDINGS

Hon'ble Mr. Justice Arijit Pasayat pronounced Judgment of the Bench comprising Mrs. Justice Ruma Pal and Mr. Justice C.K. Thakker.

REPORTABLE.

(Neena Verma)
Court Master

(Vijay Aggarwal)
Court Master

Signed judgment is placed on the file.